

[Shri P. K. Deo]

My second question is this. It came to such a sorry state of affairs that those victims could only be detected by a passer-by. I would like to know if there are any flying squads on the Ring Road and why they did not take notice of this and pass on the information regarding this tragic incident?

Finally I would like to know what are the sections under which investigations that are taking place. The entire incident would not have happened if the scooter driver had not refused to take these two passengers in his scooter. There is no law here which prevents the scooter drivers or taxi drivers from refusing to carry the passengers. These are my points and I would like the hon. Minister to answer them categorically.

SHRI K. C. PANT: Sir, my, hon. friend began by referring to the honoured place of woman in the Indian Society. He narrated the cases of molestation of woman. In our society this honoured place is already there. This is not a new occurrence. These things have happened. It is true that our society holds the woman in high esteem and it is also true that such incidents have happened. One hon. Member said that Adivasis in Orissa had been molested. I would say that it is creditable for the Prime Minister to be presiding at the centre. My hon. friend had also the chance of a woman Member presiding over the State. But, he had lost the chance. /

Talking about the Statehood I would say that I do not know as to how this has arisen. The answer is 'no'.

SHRI P. K. DEO: My point is that things are much better in the States.

SHRI K. C. PANT: He then mentioned about a passer-by being present when the incident took place but there was no flying squad.

I have indicated that as soon as the information was received by the Central Control Room, the flying squad near about that area was directed to

go there and they arrived at the spot very quickly. He wanted to know the sections. The case was initially registered under sections 354 and 304 IPC. But later these were amended to section 302, 366, 354 and 304 IPC. I do not think it is feasible to have a law under which you can force a scooter driver to take any passenger to a place where the scooter driver does not want to go for sufficient and good reason.

SHRI P. K. DEO: About non-availability of police personnel, these police personnel are employed on un-teen useless jobs but they are not employed for maintenance of law and order. He has not answered that.

SHRI K. C. PANT: He wants me to answer about matters which he knows fully well are not entirely within my control. If there are agitations in Delhi which are likely to create law and order situations, police have to be diverted. He will be the first to say that I have not done my duty if I did not take enough precautions.

SHRI P. K. DEO : What about VIPs and Ministers' protection?

SHRI K. C. PANT: That is also something which is known to all State Governments. He may consult his colleagues in Orissa when they formed a Government and find out if they did not find the necessity for having security personnel for Ministers. (Interruptions)

12.52 hrs.

#### PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF MANGANESE ORE (INDIA) LTD., NAGPUR

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1971-72.

(ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1971-72, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4552/73]

REVIEW AND ANNUAL REPORT OF BHARAT ALUMINIUM CO. LTD., NEW DELHI

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1971-72.

(ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4553/73.]

ANNUAL REPORT OF CENTRAL BOARD FOR WORKERS' EDUCATION, 1971-72, AND NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND, FAMILY PENSION AND BONUS SCHEME ACT, 1948

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATASWAMY): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers' Education for the year 1971-72. [Placed in Library. See No. LT-4554/73.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Scheme Act, 1948:—

(i) The Coal Mines Bonus (Amendment) Scheme 1972, published in Notification No. G.S.R. 501(E) in Gazette of India dated the 30th December, 1972.

(ii) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1972, published in Notification No. G.S.R. 502(E) in Gazette of India dated the 30th December, 1972.

(iii) The Assam Coal Mines Bonus (Amendment) Scheme, 1972, published in Notification No. G.S.R. 503(E) in Gazette of India dated the 30th December, 1972.

(iv) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1972, published in Notification No. G.S.R. 504(E) in Gazette of India dated the 30th December, 1972. [Placed in Library. See No. LT-4555/73.]

12.54 hrs.

#### ESTIMATES COMMITTEE THIRTY-THIRD REPORT

SHRI NARENDRA SINGH BISHT (Almora): I beg to present the Thirty-third Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Thirteenth Report on the Ministry of Health and Family Planning (Department of Family Planning)—Family Planning Programme.

#### COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTING OF THE HOUSE

##### NINTH REPORT

SHRI S. C. SAMANTA (Tamluk): I beg to present the Ninth Report of the Committee on Absence of Members from the Sittings of the House.